

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO 3233**  
TO BE ANSWERED ON 05.08.2022

**ASSISTANCE UNDER NIRBHAYA FUND**

†3233. SHRI SANJAY SETH :

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the manner in which amount released from Nirbhaya fund till date has been disbursed/ utilised, State-wise;
- (b) the number of people provided assistance under Nirbhaya fund in Jharkhand;
- (c) whether any arrangement has been made at the central level to monitor the distribution of Nirbhaya fund to the needy people and its proper utilization;
- (d) if so, the details thereof; and
- (e) if not whether the Government proposes to make any arrangement in this regard?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b) : Government of India has set up a dedicated fund called “Nirbhaya Fund” for implementation of initiatives aimed at enhancing the safety and security for women in the country. An Empowered Committee (EC) of Officers constituted under the Framework for Nirbhaya Fund appraises and recommends proposals for funding out of Nirbhaya Fund. After initial appraisal by the EC, the concerned Ministry/ Department get the projects/ schemes appraised by the Expenditure Finance Committee (EFC)/ Standing Finance Committee (SFC)/ Public Investment Board (PIB)/ Delegated Investment Board(DIB) as per guidelines of Ministry of Finance. Thereafter, they obtain approval of the Competent Financial Authority (CFA), release the funds out of their respective budget and implement the project/ scheme directly or through States/ UTs/ Implementing Agencies. Some of the schemes/ projects appraised by EC are directly implemented by the Central Ministries/ Departments/ Implementing Agencies and there are projects/ schemes that are implemented through the States/ UTs, in respect of which Central Government releases the funds to concerned States/ UTs as per prescribed funding pattern. The funds are not directly released to the individuals under Nirbhaya fund.

State/ UT-wise details of funds released and utilization reported since financial year 2016-17 to 2021-22, including for the State of Jharkhand are at **Annexure-I**. The details of projects/ schemes implemented/ being implemented under Nirbhaya Fund in the State of Jharkhand are at **Annexure-II**.

Further, components of One Stop Centre and Women Helpline under sub-scheme 'Sambal' of umbrella scheme 'Mission Shakti' are implemented by Ministry of Women and Child Development in the State of Jharkhand. Both of the component are funded from Nirbhaya Fund. In the State of Jharkhand, since inception of the schemes till 31.03.2022, over 1600 women have been assisted by One Stop Centres functional in 24 districts and over 4.60 lakh calls have been handled by Women Helpline functional in the State. Central Government has also provided one time grant-in-aid of Rs. 200 Crores under Central Victim Compensation Fund (CVCF) to States / UTs including State of Jharkhand under "Nirbhaya Fund" to supplement their respective Victim Compensation Funds.

(c) to (e) : The EC reviews the status of implementation of schemes/ projects under Nirbhaya Fund, from time to time, in conjunction with the concerned Ministries/ Departments/ Implementing Agencies. Further, monitoring and reporting is also done at the level of State Governments/ UT Administrations/ Implementing Agencies in the course of implementation.

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**Annexure-I**

Annexure referred to in reply to parts (a) & (b) of Lok Sabha Un-starred Question No. 3233 for answer on 05.08.2022 regarding 'Assistance under Nirbhaya Fund'

State/ UT-wise funds released / utilized since financial year 2016-17 to 2021-22

(Rs. in Crore)

Sl. No.	States/ UTs	Funds Released	Funds Utilized
1	Andaman and Nicobar Islands	13.70	9.75
2	Andhra Pradesh	124.18	41.97
3	Arunachal Pradesh	39.17	16.05
4	Assam	76.40	36.26
5	Bihar	112.30	43.58
6	Chandigarh	12.97	9.07
7	Chattishgarh	83.46	53.11
8	Dadra and Nagar Haveli and Daman and Diu	17.52	12.52
9	Delhi	422.88	413.07
10	Goa	17.16	12.74
11	Gujarat	217.38	177.12
12	Haryana	54.60	35.97
13	Himachal Pradesh	34.62	19.38
14	Jammu and Kashmir	39.93	22.39
15	Jharkhand	65.49	34.87
16	Karnataka	299.74	229.81
17	Kerala	57.65	34.25
18	Ladakh-UT	4.54	1.27
19	Lakshdweep	5.40	4.96
20	Madhya Pradesh	190.59	94.40
21	Maharashtra	314.06	254.65
22	Manipur	38.44	22.15
23	Meghalaya	29.30	12.36
24	Mizoram	36.35	18.85
25	Nagaland	40.83	27.33
26	Odisha	99.20	49.26
27	Puducherry	15.34	9.62
28	Punjab	60.98	37.48
29	Rajasthan	129.18	82.83
30	Sikkim	16.72	7.27
31	Tamil Nadu	329.59	304.47
32	Telangana	238.16	200.95
33	Tripura	25.70	11.96
34	Uttar Pradesh	492.40	305.33
35	Uttrakhand	38.41	21.97
36	West Bengal	104.72	95.32

## **Annexure-II**

Annexure referred to in reply to parts (a) & (b) of Lok Sabha Un-starred Question No. 3233 for answer on 05.08.2022 regarding 'Assistance under Nirbhaya Fund'

The details of projects/ schemes implemented/ being implemented under Nirbhaya Fund in the State of Jharkhand

<b>Sl. No.</b>	<b>Projects</b>
1	Emergency Response Support system (ERSS)
2	Creation of Central Victim Compensation Fund (CVCF)
3	Cyber Crime Prevention against Women & Children (CCPWC)
4	Setting up and strengthening Anti-Human Trafficking Units in all districts.
5	Setting up/ strengthening Women Help Desks in Police Stations.
6	Training and distribution of Sexual Assault Evidence Collection (SAEC) Kits for speedy investigation in sexual assault cases
7	Training of Investigation Officers (IOs)/ Prosecution Officers (POs) through Bureau of Police Research & Development (BPR&D)
8	Setting up Fast Track Special Courts to dispose off cases pending trial under Rape & POCSO Act
9	One Stop Centre (OSC)
10	Universalisation of Women Helpline (WHL)
11	Proposal for customization, deployment and management of State-wise vehicle tracking platform AIS 140
12	Strengthening DNA analysis, cyber forensic & related facilities in SFSLs

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